

**PROCEEDINGS OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE :
VISAKHAPATNAM**

Present : Ms.B.S.Bhanumathi,
Principal District & Sessions Judge,
Visakhapatnam.

Sub:- TOAL LOCKDOWN - Incharge arrangements of the District Judge, Sr. Civil Judges and Junior Civil Judges in both Civil and Criminal matters in extremely urgent matters upto 1-4-2020- modified orders – ISSUED.

Ref:- 1. Hon'ble High Court's ROC No.192/SO/2020 dt. 23-3-2020.
2. Proceedings of the District Court Visakhapatnam dt. 24-3-2020
3. Hon'ble High Court's Notification in ROC No.192/20/2020 dt. 26-3-2020.

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ORDER :

Dt:26-3-2020

The Honourable High Court of Andhra Pradesh in the reference 3rd cited passed modification orders to the earlier notification issued in the reference 1st cited, to the effect that the Court Sittings of High Court of Andhra Pradesh and all the Subordinate courts and Tribunals under the control of the High Court in the State of A.P., A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee already notified (Vide Ref. No.1) shall stand **CANCELLED** with immediate effect and **SUSPENDED** the Judicial and Administrative work in the Subordinate Courts and Tribunals under the Control of the Hon'ble High Court of A.P. **with immediate effect upto 14-4-2020** and that the receiving of F.I.Rs, grant of Judicial remand, bails, accepting of solvencies, dying declarations and etc., performed by Judicial Magistrates of 1 Class shall be done from their home offices.

Therefore in view of the orders of the Hon'ble High Court in the reference 3rd cited, cancelling the orders regarding Court sittings and suspending the Judicial and Administrative work in the Subordinate courts and Tribunals under the control of the Hon'ble High Court of A.P. , the Proceedings issued by the District Court , Visakhapatnam in the reference 2nd cited **shall stand cancelled with immediate effect.** The receiving of F.I.Rs, grant of Judicial remand, bails, accepting of solvencies, dying declarations and etc., performed by Judicial Magistrates of 1 Class in the unit shall be done from their home offices. Any clarifications in this regard may be obtained from the Principal District Judge, Visakhapatnam.

All the **Judicial Officers and Staff Members** shall be deemed to be on duty and work from home and are instructed that they shall make themselves available as and when required and keep their mobile phone in switch on mode and shall not leave headquarters during the aforesaid period without permission, In case of urgency they shall report duty as and when directed.



**PRINCIPAL DISTRICT JUDGE
VISAKHAPATNAM.**

To

All the Judicial Officers in the District.
The Secretary, D.L.S.A., Visakhapatnam
All the Bar Associations, Visakhapatnam District
The Members of the Bar Council, Visakhapatnam
The Commissioner of Police, Visakhapatnam
The Superintendent of Police, (Rural) Visakhapatnam
The Superintendent, Central Jail, Visakhapatnam

Dis No: 1865 / 26-03-2020